

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 731 of 2020

IN THE MATTER OF:

Technology Development Board

...Appellant

Versus

**Anil Goel, Liquidator
of Gujarat Oleo Chem. Ltd. & Ors.**

...Respondents

Present:

**For Appellant: Mr. P. Vinay Kumar and Ms. Anjali Thukral,
Advocates.**

**For Respondents: Mr. Kanishk Khetan, Advocate with Mr. Anil Goel,
Liquidator for R-1.
Mr. P. K. Mullick, Ms. Deepa Kochhar and Ms. Sona
Mullick, Advocates for R-2.**

ORDER
(Through Virtual Mode)

07.10.2020: Notices have been delivered on Respondent No. 2 and 3. Mr. P. K. Mullick, Advocate appears on behalf of Respondent No. 2. There is no appearance on behalf of Respondent No. 3. Appearance of Respondent No. 3 is awaited.

Respondent Nos. 1 and 2 may file their reply affidavits within two weeks. Rejoinder, if any, may be filed within two weeks thereof. Respondent No. 3 shall also be at liberty to file its reply affidavit within the same time.

Learned counsels for the parties may also file their short written submissions, not exceeding three pages, supported by relevant case law alongwith their pleadings.

At this stage, learned counsel for the Appellant brought it to our notice that in the minutes of proceedings recorded on 1st September, 2020 in paragraph 1 it is wrongly recorded that "It is further submitted that there can be sub-classification, *inter se*, the secured creditors".

We find that there has been a typographical error. The submission is correctly reproduced hereunder:-

“It is further submitted that there can be no sub-classification, inter se, the secured creditors.”

Clerical error may be rectified and corrected version of order be issued.

List ‘for admission (after notice)’ on **19th November, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc